

Central Administrative Tribunal  
Ernakulam Bench

DA 93/98

Ernakulam, this the 19th day of January, 1998.

Hon'ble Mr A.V. Haridasan, Vice Chairman (J)  
Hon'ble Mr S.K. Ghosal, Member (A)

Ambika Devi T.  
Extra Departmental Delivery Agent  
Pulickathottu P.O.  
Thodupuzha - 685 584. ...Applicant.

(By advocate : Mr P.C. Sebastian)

Versus

1. The Sub Divisional Inspector  
of Post Offices, Thodupuzha  
Sub Division, Thodupuzha - 685 584.
2. The postmaster General  
Central Region, Kochi - 682 016. ...Respondents.

(By advocate: Mr T.P.M. Ibrahim Khan, SCGSC)

O R D E R (oral)

By Mr A.V. Haridasan, Vice Chairman (J)

Applicant who has applied for selection and appointment as Extra Departmental Delivery Agent, Mylakompu P.O. under the first respondent, along with other candidates sponsored by the Employment Exchange, has filed this application for a direction to the first respondent to consider the candidature of the applicant also. The application has been filed because she apprehends that her candidature may not be considered as her name was not sponsored by the employment exchange.

2. When the application came up for hearing today, learned counsel appearing for the respondents states that in view of the ruling of the Supreme Court in

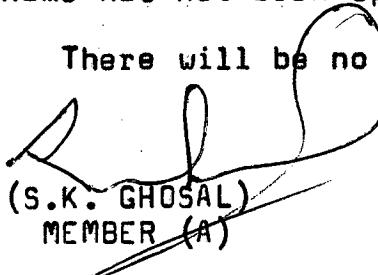
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Excise Superintendent, Malkapatnam, Krishna District,  
Andhra Pradesh Vs. K.B.N. Visweswara Rao & Ors. 1996

(6) SCC 216, the respondents would consider the candidature of the applicant also though her name may not be sponsored by the employment exchange.

3. In the light of what is stated above, the application is disposed of directing the respondents to consider the candidature of the applicant also for the post of Extra Departmental Delivery Agent, Mylakompu P.O., , irrespective of the fact that her name has not been sponsored by the employment exchange.

There will be no order as to costs.

  
(S.K. GHOSAL)  
MEMBER (A)

  
(A.V. HARIDASAN)  
VICE CHAIRMAN (J)

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